

34

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A.No.1344/93

Date of Order : 26.11.96

BETWEEN :

P.Narasinga Rao

.. Applicant.

AND

1. The Director General, All India Radio,
Government of India, New Delhi.

2. The Superintendent Engineer, All India
Radio, Visakhapatnam.

3. The Station Director, All India Radio,
Visakhapatnam.

.. Respondents.

Counsel for the Applicant

.. Mr.P.B.Vijay Kumar

Counsel for the Respondents

.. Mr.V.Bhimanna

CORAM :

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

JUDGEMENT

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

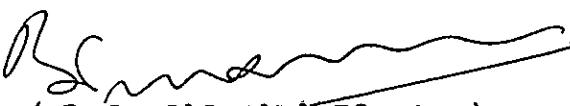
Heard Mr.P.B.Vijaya Kumar, learned counsel for the applicant and Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The applicant is a temporary Deon under R-3. His services were terminated in accordance with the proviso to Sub-rule (1) of Rule-5 of CCS (Temporary Service) Rules 1965 by impugned order No. 21(PNR)/92-S/815 to 818, dt. 21.12.92 (A-C). He submitted representation dt. 30.12.92 addressed to R-1 against his termination. That representation was disposed of by the impugned order No. 4/146/92-SV1/504, dt. 22.7.93 (A-1).

3. This OA is filed challenging the impugned order dt. 21.12.92 and 22.7.93 and for a consequential direction to reinstate him in service.

4. A perusal of the impugned order of termination dt. 21.12.92 does not attach any stigma to the applicant as can be seen from the impugned order. Hence it is not necessary to interfere with the termination order. However, we find that the representation dt. 30.12.92 addressed to R-1 is disposed of by the Deputy Director Administration (WL) by the impugned order dt. 22.7.93. We feel that the applicant being a low paid employee, his representation should have been considered by the Director General in accordance with the rule instead of the same having been disposed of by a lower authority. Hence the only direction that can be given is to dispose of his representation by R-1. In case the applicant wants ~~further add~~ to add ^{may do} his earlier representation ~~if he so desires~~ within a period of 15 days from today. If such a representation is received ^{any} the same should also be considered with ~~the~~ ^{his} earlier representation dt. 22.7.93.

5. The OA is disposed of with the above direction. No costs.


(B.S. JAI PARAMESHWAR)

Member (Jud1.)

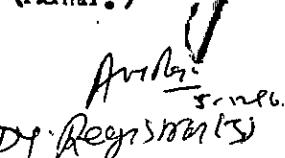
26/11/96

Dated: 26th November, 1996

(Dictated in Open Court)


(R.RANGARAJAN)

Member (Admn.)


Dy. Registrar

sd

Copy to:-

1. The Director General, All India Radio, Govt. of India, New Delhi.
2. The Superintendent Engineer, All India Radio, Visakhapatnam.
3. The Station Director, All India Radio, Visakhapatnam.
4. One copy to Sri. P.B.Vijaya Kumar, advocate, CAT, Hyd.
5. One copy to Sri. V.Bhimanna, Addl. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

9/11/93

(421)

09.1344/3

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R.RANGARAJAN: M(A)
Hon Mr. B.S. Parmar M.L.

DATED: 26/11/93

ORDER/JUDGEMENT

O.A. NO.

1344/93

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS.

YLR

II COURT

